

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SMW(C) No(s). 3/2023

IN RE: RIGHT TO PRIVACY OF ADOLESCENTS

Petitioner(s)

VERSUS

Respondent(s)

(FOR ADMISSION)

Date : 04-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

By Courts Motion

Ms. Madhavi Divan, Sr. Adv. (Amicus Curiae)
Ms. Liz Mathew, AOR
Ms. Nidhi Khanna, Adv.
Ms. Aandrita Deb, Adv.
Ms. Aishani Narain, Adv.
Mr. Sameer Chaudhary, Adv.
Ms. Mallika Agarwal, Adv.
Mr. Nisarg Bhardwaj, Adv.

For Petitioner(s)

For Respondent(s)

Mr. Huzefa Ahmadi, Sr. Adv.
Ms. Astha Sharma, AOR
Mr. Sanjeev Kaushik, Adv.
Mr. Shreyas Awasthi, Adv.
Ms. Rashmi Singh, Adv.
Ms. Anvita Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is pointed out by the learned senior counsel appearing for the respondent-State that even the State has challenged the judgment in respect of which *suo motu* proceedings have been initiated. The said Special Leave

Petition will have to be heard along with the present *suo motu* Writ Petition.

The Registry to list this matter along with SLP(Criminal)No.16712 of 2023 on 12th January, 2024 after taking approval of Hon'ble the Chief Justice of India.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER